

Central Administrative Tribunal
Principal Bench: New Delhi

RA-252/2000 with
MA-1860/2000
in
OA 578/1999

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New Delhi this the 31th Day of August 2000

Hon'ble Dr. A. Vedavalli, Member (J)

1. Union of India through
the Secretary,
Ministry of Information & Broadcasting,
Shastri Bhawan,
New Delhi-110 001.
2. The Director General,
All India Radio,
Akashwani Bhawan,
Parliament Street,
New Delhi-110 001. Review Applicants

(By Advocate: Shri Gajender Giri)

Versus
Deepak Goswami, Respondent
R/o Ch 19 C Main Mkt., Shakarpur, Applicant in OA
Delhi-110092.

O R D E R (By Circulation)

Hon'ble Dr. A. Vedavalli, Member (J)

This Review Application is filed by the Respondents in the above OA seeking review of this Tribunal's Order dated 23.5.2000 (Annexure A-1) in the said OA. They have filed the above MA also praying for condonation of delay in filing this RA.

2. On perusal of the aforesaid MA, I do not find any valid reason for condoning the delay involved in filing this RA. MA is, therefore, rejected.

3. Even on the merits of the RA, it is well settled that an order of this Tribunal can be reviewed only on limited grounds as provided under Section 22(3)(f) of the Administrative Tribunal's Act, 1985, read with Order 47, Rule 1 of the Code of Civil

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Procedure, 1908. While so, the applicants in the present RA have failed to show any error of law apparent on the face of the record or any other grounds which are enumerated in the aforesaid provisions. In the guise of a RA, the review applicants are only trying to reagitate the matter as if it is an appeal which is clearly impermissible under the law.

In view of the above, the RA is dismissed.



(Dr. A. Vedavalli)
Member (J)

Mittal